DDA has also informed that to get an idea of prevailing market rates, around 100 flats of all categories would be put to auction/through sealed bidding process for these Hats. These Hats will be used for residential purposes only. DDA has further informed that action will be taken on misuse, if any, as per law.

SHORT NOTICE QUESTION

Fighter Planes Crashes

- 43. SHRI PRAKASH JAVADEKAR: Will the Minister of DEFENCE be pleased to state:
- (a) whether the Indian Air Force has lost multiple fighter planes due to crashes since January, 2011;
 - (b) if so, the details thereof;
- (c) how many aircrafts above the age of 30 years have been lost due to accidents in the last two years;
 - (d) if so, the details thereof;
- (e) what percentage of crashes in the IAF over the last two years has been due to technical defects; and
 - (f) what plans Government have in place to tackle the issue?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Since January, 2011, and upto 30th August, 2011, the Indian Air Force (IAF) has lost 4 fighter aircrafts due to crashes. The details of these 4 crashes are as follows:

SI.	Date of accident	Aircraft	Pilot	Service	Civilians
No.		Type	Killed	Personnel	Killed/
				Killed	Injured
1.	4th February, 2011	MiG 21 Bison	Nil	Nil	Nil/Nil
2.	1st March, 2011	MiG 21	Nil	Nil	Nil/Nil
3.	2nd August, 2011	MiG 21	1	Nil	Nil/Nil
4.	4th August, 2011	Jaguar	1	Nil	1/1

(c) Details of IAF aircrafts above the age of 30 years that have been lost due to accidents in the last two years (since 2009-10 and upto 30.8.2011) is given below:

SI.	Date of Accident	Aircraft	Date of	Calendar life on	
No.		Type	Manufacture	date of accident	
1.	19th February, 2010	MiG 21	August, 1973	36 years 6 months	
2.	1st March, 2011	MiG 21	September, 1974	36 years 5 months	
3.	2nd August, 2011	MiG 21	May, 1973	38 years 3 months	

- (e) During the last two years (since 2009-10 and upto 30.8.2011), approximately 46% of the aircraft crashes in the IAF have been due to Technical Defects.
- Every IAF aircraft accident is thoroughly investigated by a Court of Inquiry (CoI) to ascertain the cause of accident and remedial measures are taken accordingly to check their recurrence in future. IAF has taken various measures relating to invigoration of aviation safety organisation, streamlining of accident/incident reporting procedure, analytical studies and quality audits of the aircraft fleets to identify vulnerable areas and institute remedial measures to reduce aircraft accidents. Ornithology cell, which carries out bird surveys at flying bases and suggests bird prevention modules, has been established at the Directorate of Aerospace Safety. All flying bases have been visited by senior aviation safety personnel of the IAF to apprise and caution the operating units about the causes of the accidents and to get views towards enhancing aviation safety. Accident prevention programmes have been given an added thrust to identify risk prone/hazardous areas specific to the aircraft fleets and operational environment to ensure safe practices/procedures. Steps have been taken by the Government to train pilots to prevent accidents due to human error. These include increased use of simulators to practice procedures and emergency actions, focused and realistic training with additional emphasis on the critical aspects of mission, introduction of Crew Resource Management and Operational Risk Management to enable safe mission launches, Aviation Psychology courses and introduction of Aerospace Safety capsules in the ab initio training of air crew. The training requirements and safety concerns of pilots are pursued on high priority.

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Please don't show this. ... (Interruptions)...
SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, ... (Interruptions)...

Notifications of the Ministry of Labour and Employment

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Sir, I lay on the Table, under subsection (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, a copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment:—